

**KARNATAKA LOKAYUKTA**

No. UPLOK-1/DE-481/2017/ARE-19.

M.S. Building,  
Dr. B.R. Ambedkar Road,  
Bangalore-560 001,  
Date:29-11-2023.**:: ENQUIRY REPORT ::**

**Sub:-** Departmental Inquiry against Sri. R.V Jattanna, Commissioner, City Municipal Council, M.G. Road, Karwar, Uttara Kannada District - reg.

- Ref:-**
- 1] U/Sec. 12(3) of Karnataka Lokayukta Act, 1984 Report Dated 06-02-2017 sent to the Government of Karnataka.
  - 2] Government Order No: UDD 33 DMK 2017 Dated 27.03.2017.
  - 3] Nomination Order No:UPLOK-1/DE 481/2017, Bengaluru Dt:01.04.2017.

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The Departmental Inquiry is initiated against Sri. R.V Jattanna, Commissioner, City Municipal Council, M.G Road, Karwar-Uttara Kannada District (*hereinafter referred to as the Delinquent Government Official, in short D.G.O*).

- 2] In view of the Government Order cited at reference No.1, the Hon'ble Upalokayukta-1 vide Order cited at

reference No.2, had nominated Additional Registrar Enquiries-3 to frame Articles of Charge and to conduct enquiry against aforesaid D.G.O. Thereafter, the ARE-15 was re-nominated as the Inquiry Officer. ARE-15 conducted the inquiry and before he could submit the report, he came to be transferred as Prl. District & Sessions Judge, Koppal District, Koppal. Now, the file is transferred as per Note of Uplok-1 & 2/DE/ transfer/2023 Dated 06-10-2023 of the Registrar, Karnataka Lokayukta, Bengaluru to ARE-19 for submitting the report.

3] Thereafter, notice was ordered to both the parties to appear and submit the arguments afresh. The Presenting Officer for the DA has appeared and his arguments are heard. The DGO has continued to remain absent. He is already placed Ex-Parte.

4] One Sri Venkata Datta Naik of Nandana Gadda Village, Karwar Taluk, Uttara Kannada District (hereinafter referred to as complainant for short) has filed the complaint against Sri. R.V Jattanna, the then Commissioner, City Municipal Council, M.G Road, Karwar -Uttara Kannada District (hereinafter referred to as "Respondent") alleging that he has committed misconduct, and accordingly an

investigation was taken up invoking Section.9 of Karnataka Lokayukta Act, 1984.

5] On perusal of the complaint and its enclosures, Hon'ble Upalokayukta found prima facie case and forwarded Report Dt: 06-02-2017 u/s 12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against Sri. R.V Jattanna, Commissioner, City Municipal Council, M.G Road, Karwar -Uttara Kannada District, the D.G.O. The Government has issued Order Dt: 27.03.2017 and entrusted the enquiry to Hon'ble Upalokayukta.

6] In pursuance of the nomination order, Articles of Charge with Statement of Imputation of Misconduct, list of witnesses and documents were prepared and served upon the DGO. Since, the DGO failed to appear even after service of the summons he is placed Ex-Parte.

7] The Article of Charge as framed by the then ARE-3 is as follows:-

That you the DGO named above, working as such committed the following misconduct viz.,

- (i) Sri Girish Krishna Naik had taken up construction of building in agricultural land Sy.No.59/1B measuring 1.01 acres in the limits



of Nandanagadda within the territorial limits of CMC at Karwar even before 14-12-2015 without approval of plan and without obtaining license for construction.

- (ii) Even though the complainant Sri Venkat Datta Naik had submitted representation dated 14-12-2015, you, the DGO except issuing notice dated 01-01-2016 under Section 187(2) of the KM Act calling upon Sri Krishna Naik to stop further construction but failed to take further action for demolition of un-authorized construction put up by him prior to 02-01-2016 without obtaining sanction plan and license.
- (iii) Even after submission of comments dated 01-06-2016 and till filing O.S.No.2016 by Sri Girish Krishna Naik on 18-11-2016 and obtaining prohibitory order against demolition of his unauthorized construction, you the DGO had not taken any action under the provisions of Karnataka Municipalities Act for demolition of unauthorized construction put up by Sri Girish Krishna Naik and accommodated him by providing him time to utilize the opportunity to approach Civil Court and to obtain prohibitory order against CMC, Karwar probably for extraneous consideration and thereby you have failed to maintain absolute integrity, negligence and devotion to duty and committed an act which is unbecoming of a Government Servant and

thus you are guilty of misconduct under Rule 3(1) (i) to (iii) of KCS (Conduct) Rules 1966.

8] The Statement of Imputation of Misconduct as framed by the then ARE-3 is as follows:-

On the basis of complaint filed by Sri Venkat Datta Naik Near Mahadeva Temple, Dattatreya Compound, Baad Post, Nandanagadda, Karwar Taluk in Uttara Kannada District (hereinafter referred to as complainant for short) against Sri R.V Jattanna- Commissioner, City Municipal Council, M.G Road, Karwar alleging that he, being Public/government servant, has committed misconduct, an investigation has been taken up u/sec.9 of the Karnataka Lokayukta Act, 1984.

(2) According to the complainant: Land Sy.No.69-1 B of Nandanagadda village of Baad Hobli, Karwar Taluk measuring 1.01 acre is an agricultural land jointly owned by him, Girish Krishna Naik and others. It is situated within the limits of Karwar CMC. Sri Girish Krishna Naik had started to construct a house in the above said agricultural land illegally and un-authorisedly without obtaining license for construction either from Urban Development Cell, Karwar or from CMC, Karwar. The DGO-Commissioner failed to take action against illegal construction even after representation dated 14-12-2015 in this regard.

(3) Comments were called for from the DGO and he has submitted comments dated 01-06-2016 stating that Sri



Girish Krishna Naik had not got approved the plan sanctioned from Karwar Urban Development Cell and has not obtained license for construction. In view of the objections raised by the complainant, the Junior Engineer and health Instructor had visited the spot and found the construction work being taken up. Notice dated 01-01-2016 u/s 187 (2) of K.M Act was served on Sri Girish Naik and he has been asked to stop the construction work. The complainant submitted rejoinder dated 08-07-2016 complaining that DGO cannot get rid of his responsibility by submitting that a notice is issued asking to stop further construction and the provisions of K.M Act contemplate for passing the preliminary order and thereafter final order to demolish the structure constructed illegally and unauthorisedly, construction was taken up in violation of Section 187 (2) and it was proposed to take action u/s 187(9) (ख) (ii) & Section 182 (2) (न). So, the DGO was asked to furnish information regarding further action taken u/sec 187 in regard to unauthorized construction already put up before issuance of notice dated 02-01-2016. But, the DGO has not submitted information regarding taking further action for demolition of structure already found put up after having issued notice dated 02-01-2016.

(4) A careful consideration of the material on record shows that:-

- i) Sri Girish Krishna Naik had taken up construction of a building in agricultural land Sy.No.59/1B measuring 1.01 acres in the limits of Nandanagadda within the territorial limits of CMC at Karwar even

before 14-12-2015 without approval of plan and without obtaining license for construction.

ii) Even though the complainant had submitted representation dated 14-12-2015, the DGO except issuing notice dated 02-01-2016 calling upon Sri Krishna Naik to stop further construction had failed to take further action for demolition of construction put up prior to 02-01-2016 without obtaining sanction plan and license.

iii) Even after submission of comments dated 01-06-2016 and till filing O.S.No.201/2016 by Sri Girish Krishna Naik on 18-11-2016 and obtaining prohibitory order against demolition of unauthorized construction, the DGO had not taken action under the provisions of Karnataka Municipalities Act for demolition of unauthorized construction put up by Sri Girish Krishna Naik.

- (5) In view of the said facts and the material on record, comments/reply of DGO are not found satisfactory to drop the proceedings, as noted/ordered in the order sheet.
- (6) The said facts supported by the material on record prima facie show that the DGO being Public/Government servant, has failed to maintain absolute integrity besides absolute devotion to duty and thereby committed misconduct and made himself liable for disciplinary action.



- (7) Since disciplinary action could be taken as the said facts and record prima facie show that DGO has committed misconduct under Rule 3(1) (i) & (ii) of KCS (Conduct) Rules, 1966, now, acting under Section 12(3) of the Karnataka Lokayukta Act, recommendation is made to the Competent Authority, to initiate disciplinary proceedings against the DGO and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules 1957.
- (8) The government after considering the recommendation made in the report entrusted the matter to the Hon'ble Upalokayukta to conduct departmental/disciplinary proceedings against the DGO and to submit report. Hence, the charge.
- 9] In response to the service of the Articles of Charge DGO has not appeared and accordingly he is placed Ex-parte.
- 10] As such in order to prove the charge against the DGO, the Disciplinary Authority has examined the complainant as P.W.1 and has produced in all 4 documents at Ex.P.1 to Ex.P.4(a).
- 11] Now, I have heard arguments of the PO for the disciplinary authority and DGO is Ex-Parte.



12] Under the above facts and circumstances, the points that arise for consideration are as follows:-

1] Whether the Disciplinary Authority proves that the DGO has committed misconduct and acted in a manner unbecoming of Government Servants and not maintained absolute integrity and has violated Rule 3 (1) (i) to (iii) of K.C.S (Conduct) Rules, 1966?

2] What Finding?

13] The answers to the above points are:-

1] In the Affirmative

2] As per Finding for the following.

**:: REASONS ::**

14] **POINT No.1:-** As already mentioned above the complaint allegations in brief are that, land in Sy No.69/1B of Nandanagadda Village, Baad Hobali, Karwar Taluk, measuring 1-acre 1-gunta is situated within the limits of Karwar CMC and Sri Girish Naik started constructing a house in the said land illegally without obtaining the license for the construction of the house either from the Urban Development Authority or from CMC Karwar. Despite bringing to the notice of the DGO the



Commissioner, CMC, Karwar he has failed to take action against illegal construction.

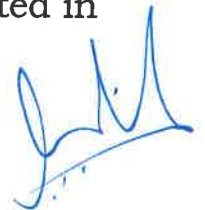
15] The DGO initially in the course of investigation u/sec.9 of Karnataka Lokayukta Act filed his comment admitting the fact that the construction of house was being taken up in the said land in Sy. No.69/1 and he had issued notice to Sri Girish Naik to stop the construction work. Since, no further action was initiated a report u/sec.12(3) came to be submitted to the government recommending the disciplinary action against the DGO. Then, after service of Article of Charge by this Inquiring Authority on the DGO he has failed to appear and accordingly he is placed Ex-Parte.

16] So, the facts that in the case on hand the DGO Sri R.V Jattanna was serving as Commissioner, City Municipal Council, Karwar at the relevant point of time and Sri Girish Naik had started constructing a house in an agricultural land bearing Sy.No.69/1 measuring 1-acre 1-gunta and the said land was within the jurisdiction of CMC Karwar stand admitted.

17] The complainant Sri Venkat Datta Naik in his oral evidence has reiterated the complaint allegations and has

made it very clear that colluding with Sri Girish Naik the CMC Commissioner Sri R.V Jattanna has allowed Sri Girish Naik to complete the construction of the house in the said land without securing the approval of license for construction. It is also stated that despite bringing the fact of illegal constructing to the notice of the DGO he has failed to take any further action to remove the illegal construction except issuing a notice to stop the construction. Accordingly, in the rejoinder to the comment of the DGO, the complainant has clearly stated that mere issue of a notice to stop the construction does not absolve the DGO from his official duty of removing the illegal construction by passing necessary orders under the provisions of the Karnataka Municipality Act for removal of illegal construction.

18] There is nothing on record on behalf of the DGO to show that on coming to know the illegal construction taken up in Sy.No.69/1 Nandanagadda Village, Karawar Taluk, he had initiated any action under the provisions of the Karnataka Municipality Act to remove the illegal construction. Hence, in the absence of any contrary evidence from the side of the DGO, I have no option but to hold that the DGO has committed misconduct and acted in




a manner unbecoming of Government Servant and not maintained absolute integrity and has violated Rule 3 (1) (i) to (iii) of K.C.S (Conduct) Rules, 1966. Accordingly, I answer the Point No.1 in the Affirmative.

19] **POINT No.2:-** In view of the reasons assigned and answer on Point No.1, I proceed to record the following:-

**:: FINDING ::**

The Disciplinary Authority has succeeded to prove that the DGO has committed misconduct and acted in a manner unbecoming of Government Servant and not maintained absolute integrity and has violated Rule 3 (1) (i) to (iii) of K.C.S (Conduct) Rules, 1966.

Submitted to Hon'ble Upalokayukta for kind approval and further action in the matter.

  
(PRAKASH L. NADIGER)  
Additional Registrar of Enquiries-19  
Karnataka Lokayukta,  
Bengaluru.

**ANNEXURES**

**1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:**

PW.1	Sri. Venkat Datta Naik (Complainant)
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**2. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:**

Ex.P1	Copy of Complaint Form No.I
Ex.P1(a)	Signature of PW.1
Ex.P2	Copy of Complaint Form No.II
Ex.P2(a)	Signature of P.W.1
Ex.P.3	Copy of Complaint
Ex.P.4	Venkata Datta Naik from Counter reply to the report submitted by the Commissioner Dt.08-7-2016.

**1. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:**

NIL

**2. LIST OF DOCUMENTS MARKED ON BEHALF OF D.G.O:**

NIL

  
**(Prakash L. Nadiger)**  
 Additional Registrar Enquiries-19,  
 Karnataka Lokayukta,  
 Bengaluru.





## ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ಸಂ: ಉಪಲೋಕ್-1/ಇವಿ.481/2017/ಅನಿವಿ.19

ಬಹುಮಹಡಿ ಕಟ್ಟಡ,  
ಡಾ.ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,  
ಬೆಂಗಳೂರು, ದಿ.06.12.2023.

### ಶಿಫಾರಸ್ಸು

ವಿಷಯ:- ಶ್ರೀ ಆರ್.ವಿ.ಜತ್ತಣ್ಣ, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಕಾರವಾರ, ಉತ್ತರ  
ಕನ್ನಡ ಜಿಲ್ಲೆ, ಅವರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

ಉಲ್ಲೇಖ:- 1.ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ.ನಇ 33 ಡಿಎಂಕೆ 2017 ದಿ.27.03.2017.

2. ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂ.ಉಪಲೋಕ್-1/ಇವಿ.481/2017  
ದಿನಾಂಕ 01.04.2017.

3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿದ ವಿಚಾರಣಾ ವರದಿ ದಿ.29.11.2023

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ಸರ್ಕಾರವು ದಿ.27.03.2017ರ ಆದೇಶದನ್ವಯ ಶ್ರೀ ಆರ್.ವಿ.ಜತ್ತಣ್ಣ, ಪೌರಾಯುಕ್ತರು,  
ನಗರಸಭೆ, ಕಾರವಾರ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು'  
ಎಂದು ಉಲ್ಲೇಖಿಸಲಾಗುವುದು) ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು  
ಪ್ರಕರಣವನ್ನು ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯು ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ: ಉಪಲೋಕ್-1/ಇವಿ.481/2017  
ದಿನಾಂಕ 01.04.2017ರನ್ವಯ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆ-3 ಇವರನ್ನು ವಿಚಾರಣಾ

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ಅಧಿಕಾರಿಗಳನ್ನಾಗಿ ನೇಮಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ, ಸದರಿ ಆರೋಪಗಳ ಕುರಿತಂತೆ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ನಾಮ ನಿರ್ದೇಶನ ಮಾಡಿರುತ್ತದೆ. ತದನಂತರ ಪ್ರಕರಣದ ವಿಚಾರಣೆಯನ್ನು ಮುಂದುವರೆಸಲು ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-19 ಅವರಿಗೆ ಪ್ರಕರಣವು ವರ್ಗಾವಣೆಗೊಂಡಿರುತ್ತದೆ.

3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಈ ಕೆಳಕಂಡಂತೆ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿರುತ್ತಾರೆ.

‘ That you-DGO named above, while working as such committed the following misconduct viz.,

i) Sri Girish Krishna Naik had taken up construction of a building in agricultural land Sy.No.59/1B measuring 1.01 acres in the limits of Nandanagadda within the territorial limits of CMC at Karwar even before 14.12.2015 without approval of plan and without obtaining licence for construction.

ii) Even though the complainant Sri Venkat Datta Naik had submitted representation dated 14.12.2015, you DGO except issuing notice dated 01.01.2016 under Section187(2) of the KMC Act calling upon Sri Krishna Naik to stop further construction but failed to take further action for demolition of unauthorised construction put up by him

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prior to 01.01.2016 without obtaining sanctioned plan and licence.

iii) Even after submission of comments dated 01.06.2016 and till filing OS 201/2016 by Sri Girish Krishna Naik on 18.11.2016 and obtaining prohibitory order against demotion of his unauthorised construction, you the DGO had not taken any action under the provisions of Karnataka Municipalities Act for demolition of unauthorised construction put up by Sri Girish Krishna Naik and accommodated him by providing him time to utilize the opportunity to approach Civil Court and to obtain prohibitory order against CMC, Karwar probably for extraneous consideration and thereby you have failed to maintain absolute integrity, and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.'

4. ವಿಚಾರಣಾಧಿಕಾರಿಗಳಾದ ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆ-19 ಇವರು ಸುದೀರ್ಘ ವಿಚಾರಣೆ ನಡೆಸಿ, ಹಾಜರುಪಡಿಸಲಾದ ದಾಖಲೆಗಳನ್ನು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಆರ್.ವಿ.ಜತ್ತಣ್ಣ, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಕಾರವಾರ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಅವರ ವಿರುದ್ಧದ

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ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

5. ವಿಚಾರಣಾ ವರದಿ, ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳು ಹಾಗೂ ಹಾಜರುಪಡಿಸಿರುವ/ಗುರುತಿಸಿರುವ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧದ ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸಲು ಓರ್ವ ಸಾಕ್ಷಿದಾರರನ್ನು ಪ್ರಾ.ಸಾ. 1 ಎಂದು ಸಾಕ್ಷಿ ನುಡಿಸಿದ್ದು, ಪಿ.1ರಿಂದ ಪಿ.4ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರ್ತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಏಕತರ್ಪಿಯಾಗಿದ್ದು ಯಾವುದೇ ಸಾಕ್ಷಿಗಳನ್ನಾಗಲೀ, ದಾಖಲೆಗಳನ್ನಾಗಲೀ ಗುರ್ತಿಸಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಮೇಲ್ಕಂಡ ಸನ್ನಿವೇಶದಲ್ಲಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರ್ತಿಸಿಕೊಂಡಿರುವ ದಾಖಲೆಗಳು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳಿಂದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದುದರಿಂದ ವಿಚಾರಣಾ ಅಧಿಕಾರಿಗಳ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

6. ವಿಚಾರಣಾಧಿಕಾರಿಗಳ ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಆರ್.ವಿ.ಜತ್ತಣ್ಣ, ಅವರು ಏಕತರ್ಪಿಯಾದ ಕಾರಣ ಅವರ ನಿವೃತ್ತಿ ದಿನಾಂಕವು ಲಭ್ಯವಿರುವುದಿಲ್ಲ.

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7. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಸಾಬೀತಾದ ಆರೋಪದ ತೀವ್ರತೆಗನುಗುಣವಾಗಿ,

‘ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಆರ್.ವಿ.ಜತ್ತಣ್ಣ, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಕಾರವಾರ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಅವರು ಸರ್ಕಾರಿ ಸೇವೆಯಲ್ಲಿ ಮುಂದುವರೆದಿದ್ದರೆ ಅವರ ಮುಂದಿನ ಮೂರು(03) ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿಯನ್ನು ಸಂಚಿತಪರಿಣಾಮ ಸಹಿತವಾಗಿ ತಡೆಹಿಡಿಯುವ ದಂಡನೆಯನ್ನು ವಿಧಿಸಲು;

#### ಅಥವಾ

ಅವರು ಈಗಾಗಲೇ ನಿವೃತ್ತಿಗೊಂಡಿದ್ದರೆ ಅವರ ಪಿಂಚಣಿಯಿಂದ ಶೇ.05(ಐದು)ನ್ನು ಮೂರು(03) ವರ್ಷಗಳ ಅವಧಿಗೆ ತಡೆಹಿಡಿಯುವ ದಂಡನೆ ವಿಧಿಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ’.

8. ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಈ ಪ್ರಕರಣದಲ್ಲಿ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಶಿಫಾರಸ್ಸಿನನ್ವಯ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

9. ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ.

6/11/23  
(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)  
ಉಪಲೋಕಾಯುಕ್ತ-2,  
ಕರ್ನಾಟಕ ರಾಜ್ಯ.

